

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S LAXMIRAMUNA INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Laxmiramuna Investments Private Limited
2.	Date of incorporation of corporate debtor	26/08/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120MH1996PTC102139
5.	Address of the registered office and principal office (if any) of corporate debtor	B-11/ 1101, Oberoi Sky Garden, 3rd Cross Lane, Lokhandwala Complex, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 02/01/2025 Order upload on NCLT website on: 06/01/2025
7.	Estimated date of closure of insolvency resolution process	05/07/2025 (180 days calculated from the date of order uploaded on the NCLT website i.e. 06/01/2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: Pankaj Bhattad IBBI Reg. No.: IBBI/IPA-001/IP-P-02841/2023-2024/14362
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Finvin Turnaround and Restructuring Pvt. Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059 Registered Email: rppankajbhattad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. CIRP specific email: cirp.laxmiramuna@gmail.com
11.	Last date for submission of claims	20/01/2025 (14 days calculated from the date of order uploaded on the NCLT website i.e. 06/01/2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Laxmiramuna Investments Private Limited on 02/01/2025 (Order upload on NCLT website on: 06/01/2025).

The creditors of M/s Laxmiramuna Investments Private Limited, are hereby called upon to submit their claims with proof on or before 20/01/2025 (14 days calculated from the date of order uploaded on the NCLT website i.e. 06/01/2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/01/2025
Place: Mumbai

IP Pankaj Bhattad
IRP of M/s Laxmiramuna Investments Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
Correspondence Address:
 Finvin Turnaround and Restructuring Private Limited
 situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Correspondence Email:
pankaj.bhattad@finvin.co.in / cirp.laxmiramuna@gmail.com
AFA Valid till: 31/12/2025

Indian Republic Day at Konkan Bhawan Preparatory meeting concluded

Navi Mumbai, Kishore Singh:

A preparatory meeting was held today in connection with the Republic Day of India at the General Branch of the Konkan Division. It was held under the chairmanship of Additional Commissioner Sanjeev Palande. The meeting, held at the first floor of Konkan Bhawan, Committee Hall, was attended by Vijay Rane, Chief Officer of CIDCO Fire Department, Vishal Bhor, Superintendent of Gardens, Dashrath Bhandari of Panvel Municipal Corporation, Sulabha Barghare of the Education Department of Navi Mumbai Municipal Corporation, S.D. Katti, Executive Engineer of Raigad Electricity Department, Brihanmumbai State Vice President of the Employees' Association, Shri. Asmita Joshi, Deputy Engineer of Konkan Bhawan Electricity Department, Pravin Kumar Shivdas, officers/employees of various departments of Konkan Division were present. The 76th Republic Day celebration at the Konkan Divisional level will be celebrated on 26th January, 2025 at 09.15 am. The main official flag hoisting ceremony will be held at the Kalamboli Police Headquarters Ground. While guiding the meeting, Mr. Palande said that all the departments in



Konkan Bhawan will participate in this event. Instructions were given to coordinate the ceremony successfully and enthusiastically. He said that every department should fulfill its responsibility properly and celebrate this event with enthusiasm, adding that everyone should attend the event in official attire.

The intention of the 'cable car' project in the Mumbai metropolitan area

Transport Minister Pratap Sarnaik



Mumbai : Considering the increasing pressure on public transport services like road transport, railways and metro, it is necessary to develop the 'Cable Car' service in the future. For this, it is necessary to survey this project and prepare a Development Plan (DPR). During the visit of Union Road Transport Minister Nitin Gadkari, the need for this project will be presented to the Mumbai Area Development Authority through a presentation, informed Transport Minister Pratap Sarnaik. Transport Minister Pratap Sarnaik will attend the meeting of Transport Ministers of all states to be chaired by Union Road Transport and Highways Minister Nitin Gadkari in New Delhi on January 7 to achieve the goals of the ambitious project 'Developed India 2047'. After meeting and presenting to Union Road Transport Minister Nitin Gadkari, the Union Government intends to develop a ropeway under the 'Parvatmala Project' under Public Private Partnership (PPP) or joint financial partnership of the Central and State Governments to implement the 'Cable Car' project in the Mumbai Metropolitan Region, and efforts will be made to prepare a development plan in this regard and seek in-principle approval, Minister Mr. Sarnaik also said. The importance of this project is unique from the perspective of the Mumbai Metropolitan Region Development Authority. The pace of urbanization is increasing in the entire area stretching from Palghar to Uran. Pen in Raigad district. The need of the hour is to make concrete efforts to solve the traffic problem by taking some strategic decisions regarding the increasing urbanization of the Mumbai Metropolitan Region, increasing number of vehicles, new road and rail services, pollution, and studying modern technology and successful innovative projects in Western countries. Transport Minister Shri. Sarnaik has expressed the view that it is very necessary to implement the 'Cable Car' project through 'Ropway' to improve the transport system of the Mumbai Metropolitan Region Development Authority by preserving the important geographical location of Mumbai Metropolitan Region, coastal bay region, ancient caves like Elephanta, cool air tourist destinations like Matheran, green cover like Sanjay Gandhi National Park, Tungreshwar Wildlife Sanctuary.

PUBLIC NOTICE

Public in General hereby informed that my client Mr. Manoj Shamkant Dhandaw is lawful owner of Flat No. 41, 4th Floor, Radhika Nivas CHSL, 22, Gundlaval, Sr. M.V. Road, Andheri Kurla Road, Opp. Prakash Studio, Andheri (East), Mumbai-400 069. That my client's father Late Shri Shamkant Ramal Dhandaw had purchased the said Flat premises from Shri V.R. Sharam by an Agreement dated 1982. That Late Shri Shamkant Ramal Dhandaw had died on 09/02/2022 and Mrs. Chandrika Shamkant Dhandaw had also died on 10/08/2020 leaving behind 1. Mr. Manoj Shamkant Dhandaw (Son), 2. Mrs. Kavita Anil Sharma (Wife/Daughter) & 3. Mrs. Sangeta Upendra Vasishth (Married Daughter) as their only legal heirs and representatives and the said 1. Mrs. Kavita Anil Sharma & 2. Mrs. Sangeta Upendra Vasishth had released their undivided shares in favour of Mr. Manoj Shamkant Dhandaw by executing Release Deed dated 10/10/2022 duly registered vide Sr. No. BDR-18-17006/2022 since then Mr. Manoj Shamkant Dhandaw is sole owner of the said Flat premises. That the said original Agreement between Shri Shamkant Ramal Dhandaw & Shri V.R. Sharam for the year 1982 has been lost / misplaced and same is not traceable for which Mr. Manoj Shamkant Dhandaw had lodged Lost Report No. 2467-2025 dated 06/01/2025. Any and all persons/entities including any bank and / or financial institution having any right, title, claim, benefit, demand and / or interest etc. against the owner and / or the said property and / or any part thereof including any right, title, claim, benefit, demand and / or interest etc. by way of Legal heirship sale, exchange, lease, license, assignment, mortgage in respect of the said missing original Agreement, should intimate me with relevant documents pertaining to the said Flat, within 07 days of publication of this Public Notice, failing which, it will be presumed that there is no right, or claim by anyone and the same has been waived. Sd/- Date: 07/01/2025 H. P. TRIPATHI (Advocate High Court, Mumbai) Office: Abdul Aziz, Chawli, 24, Room No.4, L.B.S. Marg, Navpada, Kurla (W), Mumbai - 400 070

MAHARASHTRA JEEVAN PRADHIKARAN

Short Advertisement Notice No. 1 of 2024-25

Junior Engineer / Sectional Engineer (Mechanical) retired from service of Maharashtra Jeevan Pradhikaran is to be appointed on contract basis for a period of one year in Superintendent Engineer (Mech), M.J.P. Cidco Bhavan, Belapur, Navi Mumbai office. All the details for this are available of the M.J.P. website.

Date :- 07/01/2025 Sd/- Chief Administrative Officer विमाका/कोवि/२०२४-२०२५/२७५

PUBLIC NOTICE

NOTICE is hereby given under instruction and on behalf of my client Mrs. Manisha Dattatray Kundale to the public at large that, my client is the owner of Flat No. 6, area adm. 654 sq.ft (60.78 sq.mtr) built up, situated on the first floor in the building named 'TRIVENI', in the society namely 'TRIVENI Co-operative Housing Society Ltd.', situated at Rajaji Path, Ramnagar, Dombivli (E) constructed on land bearing Survey No. 45, Hissa No. 12 & 13 C.T.S No. 8706 of Mouje: Ayare, Taluka: Kalyan, Dist. Thane (hereinafter referred to as the 'Said Flat'). My client has purchased the said flat from Mrs. Shalini Ravindra Baji vide Reg. Agreement for Sale dated 15.11.2016 (KLN-5/10097/2016) whereas Mrs. Shalini R. Baji purchased the said flat from Mr. Narsimha Parthasarathy vide Registered Agreement for Sale dated 22.08.2005 (KLN-3/3322/2005). My client states that while purchasing the said flat my client has received only copies of aforesaid documents i.e. Document No. KLN-5/10097/2016 and KLN-3/3322/2005 and confirms that originals of the same are not available with her. Except aforesaid facts, the said flat is having clear and marketable title and there is no encumbrance of whatsoever nature on the said Flat and the said Flat is free from all encumbrances and now my client intends to sell the said flat. It is therefore informed to the Public at large and all concerns that, if any person/persons, firm/firms or company/companies having any claims or dispute about the title of the owner in respect of said flat or any claim in respect of said flat in any manner whatsoever by way of lease, lien, gift, sale, mortgage, trust, easement, maintenance or any other right or claim, are hereby called upon to make the same known in writing to the undersigned on the address given herein below with all their concerned original documents within fourteen (14) days from the date of publication of this notice, failing which, claims, objections, if any shall be considered to have been waived and / or abandoned without any such reference and our clients shall proceed to execute and complete the sale transaction in respect of said Flat. Thereafter our client shall neither be under any obligation nor shall be responsible for any claim, objections or complaints arises if any in respect of said Flat in any manner whatsoever.

SCHEDULE OF THE PROPERTY

The property bearing Flat No. 6, area measuring about 654 Sq.ft, (60.78 sq.mtr) situated on the 1st floor in the building named 'Triveni', in the society namely Triveni Co-operative Housing Society Ltd., Rajaji Path, Ramnagar, Dombivli (E) 421 201, constructed on all that piece and parcel of land or ground bearing Survey No. 45, Hissa No. 12 & 13 C.T.S No. 8706 of Mouje Ayare, Taluka Kalyan, Dist. Thane. Date: 06 January 2025. Sd/- Adv. Sagar Dusane Advocate Bombay High court

PUBLIC NOTICE

TAKE NOTICE that the original allottee Mr. Pralhad Rajaram Chavatekar had been allotted Core House No.A-33, measuring 25 sq. mts. Built-up area, at Gorai (1) Shree Co-operative Housing Society Limited, Plot No.79, RSC-7, Gorai-1, Borivali (West), Mumbai - 400 091 vide their Allotment letter and also as per Indenture of Lease dated 30.01.1993 duly registered bearing document No. P-273/93 dt. 05.02.1993 and later on the said Society issued 5 fully paid-up share of Rs.50/- each bearing distinctive number from 161 to 165 under Share Certificate No.33 dated 21.06.2015 and after that the original allottee Mr. Pralhad Rajaram Chavatekar had sold the aforesaid core house to Mr. Yogendra Hansraj Prajapati vide Sale Agreement dated 15.11.2001 and he had applied to Mhada for transfer in his name and the Mhada had issued their letter No. Dy.C.O.(W)/M.M./7749/05 dated 24.11.2005 in his name and thereafter Mr. Yogendra Hansraj Prajapati had sold the aforesaid core house to Smt. Vimal Waman Jawhare vide Sale Agreement dated 24.04.2008 duly registered bearing document No.BDR11-03709-2008 dated 24.04.2008 and she had applied to Mhada for transfer in her name and the Mhada had issued their letter No.Dy.C.O.(W)/M.M./4928 dated 13.06.2008 in her name and after Smt. Vimal Waman Jawhare had sold the aforesaid core house to Mr. Nitin Mohanlal Sharma vide Sale Agreement dated 05.10.2010 duly registered bearing document No.BDR-11-11544-2010 dated 22.12.2010 and he had applied to Mhada for transfer in his name and the Mhada had issued their letter No. E.M/W/M.M./1188/17 dated 17.04.201 in his name and the said Society endorsed his name on the aforesaid share certificate on 21.06.2015 and during the course of time my client Mr. Nitin Mohanlal Sharma had lost/misplaced the aforesaid Original Allotment letter, Mhada Passbook and its payment receipts issued by Mhada Board in favour of original allottee, for which a lost/misplaced complaint had been lodged online at Borivali Police Station, Borivali (West), Mumbai - 400092 bearing online Complaint No.2095-2025 dated 05.01.2025 and accordingly my client, Mr. Nitin Mohanlal Sharma is absolute owner of the said core house intend to sell the said core house to any prospective buyer/s. ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid core house and or in respect of the aforesaid allotment letter, Mhada Passbook, Payment receipts and any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise whatsoever are hereby requested to make the same known in writing with documentary proof to Mr. ANUJ VINOD MORE, Advocate, Bombay High Court, having office in the name of MOR ASSOCIATES, at 85/D-4, Gorai (1) Vishram CHS Ltd., RSC-1, Gorai-1, Borivali (West), Mumbai-400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably. At Mumbai dated this 07th day of January, 2025. ANUJ VINOD MORE Advocate, Bombay High Court

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

Macrotech Developers Limited (formerly known as Lodha Developers Limited) having its registered office at 412, Floor-4, 17G Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400001 ('Owner') have represented to be absolute owner and/or otherwise well and sufficiently entitled to all those pieces and parcels of land comprised in Survey No. 50, Hissa No. 2B (Part) and Survey No. 50, Hissa No. 11 (Part) (Plot B20 in Lodha Industrial and Logistics Park - 2 (LILP 2)) approximately measuring about 3.06 acres in aggregate, equivalent to 12,400 square meters), lying, being and situate at Village Narhen, Taluka Ambernath, District Thane, Maharashtra, (Registration District Thane, within the limits of Ambernath Municipal Council (hereinafter referred to as "said Land" for the sake of brevity). Macrotech Developers Limited have further represented and assured that their title to the said Land is free from any sale, exchange, mortgage, charge, gift, inheritance, lease, tenancy, sub tenancy, lien, license, hypothecation, pre-emption or other disposition under any decree or order of competent court of law and that they have absolute right, title and interest to sell the said Land on freehold basis. Accordingly, Macrotech Developers Limited is negotiating to sell the said Land to my client i.e. M/s. Svizera Labs Pvt Ltd having office at Plot No.29-33, Ancillary Industrial Plots, Govandi, Mumbai-400043 free from all encumbrances, claims and demands and for valuable consideration. Any person/s or party/parties having any claim, right, title, share or interest in the said Land or objection for the aforementioned sale of said Land in favour of my client may raise their objection in writing along with all the relevant documents on the address mentioned herein below within 14 days from the date of this Public Notice, failing which my client shall be at liberty to purchase the said Land without any restrictions whatsoever and upon lapse of said 14 days, it shall be presumed that there are no claims, objections etc. of any nature whatsoever for the aforementioned transaction of sale. Having Office at flat No.1, Ground Floor, Sai Tirth CHS, Behind Ka se Kulcha Hotel, Panchpakhadi, Thane (W) - 400602 Sd/- Adv. Tejas R. Tipre

सेंट्रल बँक ऑफ इंडिया
सेंट्रल बँक ऑफ इंडिया
CENTRAL BANK OF INDIA

Khodadad Circle Branch :
Dadar (East), Mumbai - 400 014.

POSSESSION NOTICE
(Rule-8(1)) (For Immoveable Property)

Whereas, the Authorized Officer of the Central Bank of India, Khodadad Circle Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 09.10.2024 calling upon the Borrower Mr. Late Ramesh Nilkanth Naik & Mrs. Lata Ramesh Naik and Mr. Akhilesh Naik (Legal Heir), Flat No. 21, Third Floor, Satisdhham CHSL, G.B. Road, Behind Brahmin Vidyalaya, Charai, Thane (W) - 400601 to repay the amount mentioned in the notice being Rs. 89,90,228.80 (Rupees Eighty Nine Lakh Ninety Thousand Two Hundred Twenty Eight and Eighty Paise Only) plus further interest from 09.10.2024 of Rs. 1,99,424.20 (Rupees One Lakh Ninety Nine Thousand Four Hundred and Twenty Four and Twenty Paise Only) Plus further interest from 06.01.2025 within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 9 of the said Rules on this 06th day of January 2025. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Khodadad Circle Branch for an amount of Rs. 91,89,653/- (Rs. Ninety One Lakh Eighty Nine Thousand Six Hundred and Fifty Three Only) and interest and other charges thereon. The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. **DESCRIPTION OF IMMOVABLE PROPERTY** Flat No. 21, Third Floor, Satisdhham CHSL, G.B. Road, Behind Brahmin Vidyalaya, Charai, Thane (W) - 400601. **Bounded by :- North :** Kelkarwadi Building, South : Brahman Vidyalaya, East : Ramesh Apartment, West : Govind Bachchan Road. Date : 06.01.2025 Place : Mumbai Authorized Officer, Central Bank of India

PUBLIC NOTICE

Notice is hereby given to the public at large that, my clients 1)Mr. Sundarlal Dhanraj Jain 2)Mr. Sandeep Kumar Sundarlal Jain have agreed to purchase from Mrs. Indiradevi Ramesh Jain, alias Indira Rameshchandra Jain (Soni), a Commercial premises Shop No.911, admeasuring area about 264 Sq. Ft. Carpet, on Ground Floor, in the building known as Building No.18 & society known as Sardar Nagar Anand Co-operative Housing Society Limited, situated at M.H.B. Colony, Sardar Nagar No.1, Sion Koliwada, Sion, Mumbai - 400022, Plot of land bearing C. S. No. 1/12 of Sion Division, Mumbai District. (hereinafter referred to as "Said Property"), however 1)original Provisional offer letter issued by MHADA in favour of Ms. Sumitibai Sitarum Amberkar 2)original Allotment letter issued by MHADA in favour of Ms. Sumitibai Sitarum Amberkar and 3) original Payment cum Possession receipt issued by MHADA in favour of Ms. Sumitibai Sitarum Amberkar, have lost. Further original Sale Agreement dated 08/08/2003 executed between Ms. Sumitibai Sitarum Amberkar and Mrs. Indiradevi Rameshchandra Jain (Soni) in respect of the said property is unregistered documents. That any person / individual / firm / company/ Bank having rights, title, interest, benefit, objection, claim or demand of any nature whatsoever in and upon in the said property by way of sale, transfer, contracts/ agreement, mortgage, charge, lien, legacy, licence, lease, sub-lease, assignment, trust, easement, exchange, inheritance, gift, succession, maintenance, occupation, possession or otherwise howsoever shall submit their grievance within a period of 15 days of this notice at 402, B-Wing, Shreerath Plaza Tower, Near Datta Mandir, Dhobi Ali, Charai, Thane (W) - 400 601 (Mob.9821093893), otherwise if the said grievance of obstacles or objections raised by them after the expiry of said period of 15 days shall not entertain, this notice is publish in general for the purpose of information that my client shall Complete further transaction after the expiry of the period of 15 days. Sd/- Pradeep S. Patil Advocate

PUBLIC NOTICE

Notice is hereby given to general public on behalf of my client Mr Manoj Kumar Vishwakarma and Mrs Rekha Manoj Vishwakarma desiring to purchase Flat no C-104, Indralok CHS Ltd, Survey No. 32, Village Sopara, Nallasopara West, Tal Vasai Dist Palghar [Hereinafter referred to as said Flat] from Smt Reeta Devendra Thakur as 'Seller' along with the consent of 1) Mr Pankaj Devendra Thakur 2) Mrs Rupal Shashishekhar Chauhan alias Rupal Devendra Thakur 3) Mrs Sherlin Royston Mendes alias Payal Devendra Thakur as 'Confirming Parties' Whereas Allotment Letter and Possession Letter dated 25/03/1996, issued by Society in the name of Mr Devendra Bhavani Prasad Thakur. Whereas Mr Devendra Bhavani Prasad Thakur died on 18/11/2021 and Married daughter Sonal Sholay Singh Sengar died on 27/04/2021, leaving behind 1) Smt Reeta Devendra Thakur 2) Mr Pankaj Devendra Thakur 3) Mrs Rupal Shashishekhar Chauhan alias Rupal Devendra Thakur 4) Mrs Sherlin Royston Mendes alias Payal Devendra Thakur as legal heirs. Society transferred Share Certificate No 4 in favour of Smt Reeta Devendra Thakur. So I hereby invite claims or objection from general public that Any person having any claims and objections on the said Flat by way of sale, mortgage, charge, gift, possession, tenancy, lien or beneficial right interest or otherwise claiming whatsoever are requested to make the same known in writing to the undersigned at Off. No. 11, 1st Flr, Seawoods Corner, Plot no. 19A, Sec-25, Nerul (E), Navi Mumbai - 400706 within period of 14 (Fourteen) days from the date of this publication, failing which the claim of such person/s if any, will/shall be deemed to have been waived and/or abandoned for all intents and purpose. HARESH DEMLA (ADV HIGH COURT, MUMBAI) Date: 07.01.2025

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S LAXMIRAMUNA INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Laxmiramuna Investments Private Limited
2. Date of incorporation of corporate debtor	26/08/1996
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120MH1996PTC021139
5. Address of the registered office and principal office (if any) of corporate debtor	B-11/1101, Oberoi Sky Garden, 3 rd Cross Lane, Lohandwala Complex, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on: 02/01/2025 Order upload on NCLT website on: 06/01/2025
7. Estimated date of closure of insolvency resolution process	05/07/2025 (180 days calculated from the date of order uploaded on the NCLT website i.e. 06/01/2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: Pankaj Bhattad IBI Reg. No.: IBI/PA-001/IP-P-02841/2023-2024/14362
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Finvin Turnaround and Restructuring Pvt. Ltd, 605, Suntek Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059 Registered Email: rppankajbhattad@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6 th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. CRP specific email: cirp.laxmiramuna@gmail.com
11. Last date for submission of claims	20/01/2025 (14 days calculated from the date of order uploaded on the NCLT website i.e. 06/01/2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibi.gov.in/en/home/downloads b. Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Laxmiramuna Investments Private Limited on 02/01/2025 (Order upload on NCLT website on: 06/01/2025). The creditors of M/s Laxmiramuna Investments Private Limited, are hereby called upon to submit their claims with proof on or before 20/01/2025 (14 days calculated from the date of order uploaded on the NCLT website i.e. 06/01/2025) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. **Not Applicable** Submission of false or misleading proofs of claim shall attract penalties. Sd/- Date: 07/01/2025 IP Pankaj Bhattad Place: Mumbai IRP of M/s Laxmiramuna Investments Private Limited IBI Reg. No. IBI/PA-001/IP-P-02841/2023-2024/14362 Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. AFA Valid till: 31/12/2025 Correspondence Email: pankaj.bhattad@finvin.co.in / cirp.laxmiramuna@gmail.com

homefirst We'll take you home

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703, Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Shankar Mahadev Shinde, Lakshmi S Shinde	Flat-102, Building name-P 4, Royale City - Tulip, Gat.No. 183, Near Asangaon Station, Village kalambhe, Taluka Shahapur, Dist Thane, Asangaon, Maharashtra, 421601	03-06-2024	12,51,116	20-08-2024	3,68,000	36,800	22-01-2025 (11am-2pm)	20-01-2025 (upto 5pm)	9770491073
2.	Santosh Jadhav, Sanjivani santosh Jadhav	Flat no -406, Building no-I Wing 4th floor, Shiv Utsav Complex, Phase-VIII, Pashane, Karjat, Maharashtra, 410101	03-02-2024	15,42,256	15-04-2024	9,53,000	95,300	22-01-2025 (11am-2pm)	20-01-2025 (upto 5pm)	9770491073
3.	Santosh Kumar Panda	Flat No.008, Building No.E-3, Vaibhav Vasind Hills, Gat no. 186, Village Sarmal, Shahpur, Mumbai Thane 421604	03-10-2022	15,32,978	13-12-2022	10,15,000	1,01,500	22-01-2025 (11am-2pm)	20-01-2025 (upto 5pm)	9770491073
4.	Shrikant Kruishna Shinde	Flat No. 304, SAI PRATIMA APARTMENT, At Done Village, Near Done Auto stand, AT DONE VILLAGE MAIN AUTO RIKSHA STAND VANGANI WEST mumbai 421503	03-10-2022	10,50,912	09-05-2024	4,20,000	42,000	22-01-2025 (11am-2pm)	20-01-2025 (upto 5pm)	9770491073

E-Auction Service Provider Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No. -079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net

E-Auction Website/For Details, Other terms & conditions http://www.homefirstindia.com https://homefirst.auctiontiger.net

A/c No: for depositing EMD/other amount 912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.

Branch IFSC Code UTIB0000395

Name of Beneficiary Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount - Rs. 10,000/- The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://homefirst.auctiontiger.net). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. **In case of any discrepancy English Version of the Notice will be treated as authentic.**

STATUTORY 15 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost. Date: 07-01-2025 Place: Mumbai

Signed by Authorized Officer, Home First Finance Company India Limited